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Complaints of irregularity practiced by M/s. Pfizer

1940. SHRIMATI RAJINDER KAUR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state

(a) whether it is a fact that some Members of Parliament addressed a letter, dated the 6th February, 1976, to the then Prime Minister alleging certain irregularities by M/s. Pfizer Limited; and

(b) if so, what is the nature of the allegations and what action Government have taken in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) The following two points were raised:

(i) Consideration of the application of M/s. Pfizer for the manufacture of Doxycycline; and

(ii) Regularisation of their excess production of oxytetracycline beyond the licensed capacity.

M/s. Pfizer have been informed by the Department of Chemicals and Fertilizers that it is not possible to consider their application for the manufacture of Doxycycline.

Regularisation of the excess production of Oxytetracycline beyond their licensed capacity will be considered i_n the light of the New Drug Policy.

Items which are got manufactured byM/s. Pfizer Limited on loan licence basis

to Questions

1941. SHRIMATI RAJINDER KAUR; Will the Minister of PETROLUM. CHEMICALS AND FERTILIZERS be pleased to state the items which M/s. Pfizer Limited are getting manufactured on loan licences basis and on what terms?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): Information is being collected and will be laid on the Table of the House.

Grant of expansion licence to M/s. Pfizer for production of Tetracycline/ Oxytetracycline

1942. SHRI JAGJIT SINGH ANAND: Will the Minister ₀f PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state;

(a) whether M/s. Pfizer Limited were granted expansion licence for Tetracycline/Oxytetracycline subject to the condition that certain portion of production will be exported; if so, when this licence was granted and what are the terms and conditions of the licence;

(b) whether the Company has implemented the export bond; if not, what action is proposed to be taken against them for this lapse; and

(c) what action Government propose to take against the officials for their involvement in this case?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) M/s. i Pfizer Limited obtained a licence for 1 manufacture of Tetracycline on 28-1-60 with a capacity of 2000 kgs. of Tetracycline and 3000 kgs. of